

IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH (COURT -I)  
NEW DELHI.

(IB)-471(PB)/2017

**In the matter of:**

M/s. Unique Engineers Pvt. Ltd. ... Applicant

v.

M/s. Angel Buildcon Pvt. Ltd. ... Respondent

**SECTION:** Under Section 9 of the Insolvency & Bankruptcy Code.

**Order delivered on 23.11.2017**

**Coram**

R.VARADHARAJAN,  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,  
HON'BLE MEMBER(TECHNICAL)


For the parties .

Mr. Praveen Kumar Singh  
Mr. Utkarsh Singh  
Mr. Mohd. Ziauddin Ahmad.

**ORDER**

Learned counsel for the petitioner is present and seeks some time to file proof of service of the notice of the application on the corporate debtor. In view of the said representation, a week's time is granted to file proof of service of the application on the corporate debtor. Post the matter on 13.12.2017.

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

  
(R.VARADHARAJAN)  
MEMBER(JUDICIAL)

\*KCS\*